CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 38/MP/2016 alongwith
IA No. 6/2018

Subject	:	Petition under Section 79(1) (c) read with 79(1) (f) and 79 (1) (k) of the E. Act, 2003 inter alia seeking a declaration that the factors/ events namely delay in forest clearance of land for main plant cancellation of allocated coal block to the Petitioner, non-signing of Fuel supply agreement delay in acquisition /procurement of land for main plant, delay in approval of Land for Ash Pond by state of Odhisa, delay in clearance for construction of dedicated transmission line from Ministry of Power in the construction of the 2 x 660 MW Coal based thermal Power Plant located in Dhenkenal district Odisha for Force majeure events under BPTA dated 24.2.2010 seeking extension of time period for achieving the Commercial Operation date of the project and other consequential reliefs under the BPTA dated 24.2.2010
Date of Hearing	:	13.9.2018
Coram	:	Shri P.K. Pujari, Chairperson Dr. M. K. Iyer, Member
Petitioner	:	Lanco Babandh Power Ltd. (LBPL)
Respondents	:	Power Grid Corporation of India Limited (PGCIL)
Parties present	:	Shri Deepak Khurana, Advocate, LBPL Shri Harpreet Walia, LBPL Shri Sitesh Mukherjee, Advocate, PGCIL Shri Deep Rao, Advocate, PGCIL Ms. Jyoti Prasad, PGCIL

Record of Proceedings

The learned counsel for Lanco Babandh Power Ltd. (LBPL) submitted that the lenders to this project have approached NCLT and NCLT has referred the matter to the Independent Resolution Professionals (IRP) and during the pendency of the resolution process, no proceeding pertaining to LBPL can be initiated or pursued before any other forum. Learned counsel sought two weeks' time to approach IRP to seek permission to continue with the instant proceedings before the Commission.

2. Taking into consideration the submission of learned counsel for LBPL, the Commission adjourned the matter.

3. The next date of hearing in the matter will be intimated in due course of time.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)